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| | <u>DIRECTORATE GENERAL OF SHIPPING,</u> <u>MUMBAI</u> | IS/ISO Clause No.7.1 |
| Ref.: QMS EACQP-07-1 Page 1 of 2 | Subject:- Relaxation of educational qualification for admission to pre-sea courses of General Purpose ratings and Certificate Course in Maritime Catering and for issuance of CDC for the natives of Minicoy Island of Union Territory of Lakshadweep, belonging to Scheduled Tribe. | File No. 16-TR(1)/2005- Vol-II of TRAINING BRANCH |
| Approved by the Director General of Shipping | DGS Order No. 21 of 2013 | Date: 7 November, 2013 |

The Directorate has received request from the Union Territory of Lakshadweep (UTL) Administration, Kavaratti, for re-introduction of relaxation of educational qualification for admission to 6 months GP Rating Course and 6 months Certificate Course in Maritime Catering (CCMC) and issuance of Continuous Discharge Certificate (CDC) to the natives of Minicoy Island of UTL belonging to Scheduled Tribe (ST) category.

2. The Directorate had previously vide DGs Order No.1 of 2002 dated 05.02.2002 [F.No.11-TR (21)/97] allowed the relaxation of educational qualification from the minimum requirement of "Xth standard passed", to "VIII scheduled Tribes to take admission in the pre-sea rating courses. Initially, this relaxation was allowed for 3 years and extended up to 2010.

3. This relaxation was allowed as a welfare measure for improving the livelihood of the natives belonging to Scheduled Tribe of the distant and remote island of Minicoy, who also belong to a linguistic minority, and to facilitate them to join merchant navy career as ratings and particularly considering the fact that such students have undergone their primary education up to 8th Standard in Mahal (language) Medium and later find difficulties in pursuing their secondary education of 9th & 10th Standards other medium (language) i.e. Malayalam.

4. The Director general of Shipping has now considered the request of the UTL Administration and in exercise of powers conferred by clause (1) Section 456 of the Merchant Shipping, 1958, on the Central Government, read with notification issued by the Government of India, vide S.O.No. 3144 dated 17.12.1960, delegating the said powers to the Director General of Shipping and ex-officio Additional Secretary to the Government of India, is pleased to relax the minimum educational qualification

requirement to 'VIII standard passed' for admission to 6 months Pre-Sea Training for GP Rating Course and Certificate Course in Maritime Catering (CCMC) and for obtaining CDCs, to the candidates who are natives of Minicoy Island belonging to Scheduled Tribe in the Union Territory of Lakshadweep. This relaxation will be available to such candidates, subject to production of a certificate, in accordance with Government of India, Ministry of Home Affairs Letter No.BC-16014/1/82 & BCD-1 dated 6th August, 1984, to the effect that he is a member of Scheduled Tribe in relation to the Union Territory of Lakshadweep.

5. This order shall not apply to mainland candidates residing in Minicoy Island or in the Union Territory of Lakshadweep. This order shall remain in force for a period of three years from the date of the order and be subject to review thereafter, depending on the need for it thereafter.

Sd/-
(Gautam Chatterjee)
Director General of Shipping
& ex-officio Additional Secretary
to the Government of India